

LIR No. 111/17
Rahul Gonsani vs Rajesh Aggarwal and Karan Aggarwal

24.09.2020

Present: None for the parties.

The matter is already fixed for 26.09.2020 for passing final order, but yesterday evening, the Reader of this court had told to the court that at about 4.45 PM, the AR of the workman had sent an application for transfer of the present case and his other cases pending in this court in some other court. The Reader has also told that the Id. Authorized Representative for the workman has also told him that he would not appear in the court and this court should dispose off his said application, so, the file is taken up today.

Today, no one has appeared on behalf of the workman through video conference to argue on the said application till 11:50 AM, so, I have perused the application and record and vide separate detailed order of even date, the said application for transfer of the present case and other cases of the Authorized Representative of the workman, pending in this court, has been dismissed.

Put up the case on the date already fixed i.e. 26.09.2020 for final order.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse



Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020